

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

for Admision

DB  
3/12/01

Bench

for Admision

DB  
17/1/02

Bench

## 15. ORDER DT. 1 3-1-2002.

This matter has been posted today for hearing and final disposal. It is submitted by Shri R.K. Parida, learned counsel for the applicant that an adjournment be given. It is submitted by learned SSC that even though allotment of qrs. is the subject matter to be decided by a single Bench in the OA the petitioner has prayed for quashing the policy for allotment of qrs. on one to one basis. In view of this the matter has to be heard by a DB. This is a 2000 matter and in view of this the matter may be listed before the next DB in its turn.

S. J. Am.  
Vice-Chairman  
18/1/2002

for admision

1  
4/3/03

B

## 16. 29.01.04.

On the prayer of the counsel for the  
Opposing, adjourned to 05.02.2004.

~~Member A~~  
Member B  
Member C

## 17. 5.2.04

Applicant has filed a memo stating that he is not inclined to proceed with this case any further. In view of this, the OA is dismissed for non-prosecution.

*Abhijit S.*  
Vice-Chairman (A)

*B.*  
Vice-Chairman (T)

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✓  
27/1/04